

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 601 of 2020

In the matter of:

Gujrat Urja Vikas Nigam Ltd.

....Appellant

Vs.

Yes Bank Ltd.

...Respondent

Present

For Appellant: Mr. Ranjitha Ramachandran, Advocate.

**For Respondent: Mr. Anush Raajan & Mr. Aviral Dharendra, Advocates
for R-1.
Mr. Vaijayant Paliwal & Ms. Radhika Indapurkar,
Advocates for R-2.**

ORDER

(Virtual Mode)

17.08.2020: The Learned Counsel for Respondent No. -1 is permitted to file 'Reply'/'Response' of Respondent No. -1 for Yes Bank Limited, before the Office of the Registry within one week from today.

The Learned Counsel for the Respondent No. -1 is also permitted to serve copies of the 'Reply'/'Response' of Respondent No. -1 to the Learned Counsel for Respondent on other side three days well in advance before the next hearing date.

Mr. Vaijayant Palival appears for Respondent No. -2/ Liquidator and he seeks time to file 'Reply'. The Learned Counsel for Respondent No. -2 is permitted to file 'Reply' within a week from today.

Cont./-...

One week thereafter 'Rejoinder' of the Appellant, if any, can be filed to the 'Reply' of Respondent No. -1 and Respondent No. -2

The Registry is directed to list the matter on **8th September, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

Sim/Kam